

ITEM NO.31

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No...../2017

CRL.M.P. No.2485/2017

(Arising out of impugned final judgment and order dated 03/03/2016
in CRLA No.327/2012 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

VIKAS @ VIKAS AGARWAL

Respondent(s)

(With appln. (s) for c/delay in filing SLP)

Date : 13/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Samir Ali Khan,Adv.

Mr. Sohab Alam, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

(Sanjay Kumar-II) (Indu Pokhriyal)

Court Master Court Master